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ITEM NO.1

Court 14 (Video Conferencing) SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4095/2021 (Arising out of impugned final judgment and order dated 18-03-2021 in CRLWP No. 143/2021 passed by the High Court of Judicature at Bombay)

KRIPAL AMRIK SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.66210/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.66211/2021-EXEMPTION FROM FILING O.T.)

Date: 18-06-2021 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE HEMANT GUPTA HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN (VACATION BENCH)

For Petitioner(s)

Mr. Raja Thakare, Sr. Adv. Mr. Siddharth Jagushte, Adv. Mr. Akash Kavade, Adv. Mohd. Parvez Dabas, Adv. Mr. Uzmi Jameel Husain, Adv. Mr. Syed Mehdi Imam, AOR

For Respondent(s)

Mr. Salman Khurshid, Sr. Adv. Mr. M. S. Khan, Adv. Mr. Sakshi Kotial, Adv. Mr. Akbar Siddique, AOR

UPON hearing the counsel the Court made the following ORDER

Counsel for the petitioners relies upon Anokha (Smt) State of Rajasthan and Others (2004) 1 SCC 382 and contended that the adoption under a personal law will not be governed by quidelines in L.K. Pandey Vs. Union of India AIR 1984 Supreme Court 469.

Mr. Akbar Siddique accepts notice and waives service

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thereof on behalf of respondent No. 3, the biological mother. She has no objection if the custody of the child is being given to the petitioners.

Issue notice, returnable within four weeks. Let counter affidavit be filed by respondent No. 3 within three weeks.

In the meantime, custody of the child be handed over to the petitioners.

(NIDHI AHUJA) AR-cum-PS (NISHA TRIPATHI) BRANCH OFFICER